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NO. 15 (R)

Maheshwari Associates

Financial & Management Consultant,
Advisors to Political Parties, Co-operatives,
Charitable Institutions & Commercial Establishments.

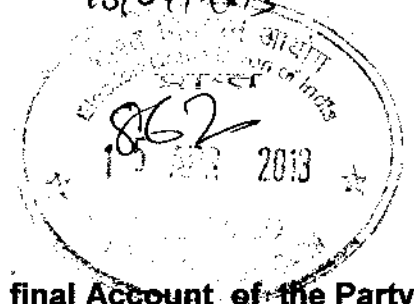
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To

Date: - 15/04/2013

The Secretary
Election Commission of India
Nirvachan Sadan, Ashok Road
New Delhi - 110 001



Sub: Submission of copy of Income Tax Return and final Account of the Party.

Ref: Aihra National Party
1/24 Kmt Bhawan, 2nd Floor Street No-2
Lalita Park, Laxmi Nagar, Delhi - 110092
56/68/2009

mm
16-4-13
PPEMS

Dear Sir,

In Connection with the above please find enclosed herewith the following:-

- (1) Copy of receipt of Income tax Return for the Year ended on 31st March 2011 & 2012.
- (2) Copy of final Accounts:-
 - (a) Balance sheet, The state of affairs as on 31st March 2011 & 2012.
 - (b) Income & Expenditure Accounts for the year ended 2011 & 2012.
 - (c) Receipts & Payments Accounts for the year ended 2011 & 2012
- (3) Copy of List of Executive Body.

Kindly place the same on record and acknowledge the receipts.

Thanking You.



Pradeep Maheshwari
(Advocate)

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Government of India



सत्यमेव जयते

INCOME-TAX DEPARTMENT
ACKNOWLEDGEMENT

Received with thanks from **AHIRA NATIONAL PARTY** return of income and/or return of fringe benefits in Form No. ITR 7 for assessment year 2011-2012, having the following particulars.

Name AHIRA NATIONAL PARTY	PAN AABAA3466A
Flat/Door/Block No 1/24 KMT BUILDING, 2ND FLOOR	Name of Premises/Building/Village STREET NO 2
Road/Street/Post Office LALITA PARK	Area/Locality LAXMI NAGAR
Town/City/District DELHI	State DELHI
Designation of Assessing Officer (Ward/Circle)	WARD () DELHI
Status Code 08/09	Original

1	Gross total income	1	NIL
2	Deductions under Chapter-VI-A	2	NIL
3	Total Income	3	NIL
3a	Current Year Loss (if any)	3a	NIL
4	Net tax payable	4	NIL
5	Interest payable	5	NIL
6	Total tax and interest payable	6	NIL
7	Taxes Paid		
a	Advance Tax	7a	NIL
b	TDS	7b	NIL
c	TCS	7c	NIL
d	Self Assessment Tax	7d	NIL
e	Total Taxes Paid (7a+7b+7c+7d)	7e	NIL
8	Tax Payable (6-7e)	8	NIL
9	Refund (7e-6)	9	NIL

Receipt No
Date

Seal and signature of receiving official



श्री अहिरा राष्ट्रीय पार्टी
 1/24 कम्प्लेक्स, 2ND फ्लोर
 ललिता पार्क, लखमी नगर
 दिल्ली - 110062
 आम्हाला आपण 2011-12 चा आयकर रिटर्न (ITR-7) प्राप्त केला आहे. आपला
 रिटर्न प्राप्त झालेला आहे. आपला रिटर्न प्राप्त झालेला आहे. आपला रिटर्न प्राप्त
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 आहे. आपला रिटर्न प्राप्त झालेला आहे. आपला रिटर्न प्राप्त झालेला आहे.

INDIAN INCOME TAX RETURN

(For person including companies required to furnish return under section 139 (4A) or section 139 (4B) or section 139 4(C) or section 139 (4D))
(Please see rule 12 of the Income-tax Rules, 1962)
(Also see attached instructions for guidance)

Assessment Year
2012-13

(211)

Part A - GEN		Name (as mentioned in deed of creation / establishing / incorporation / formation)		PAN	
AHIRA NATIONAL PARTY				AABAA3466A	
Flat/Door/Block No.	Name of Premises / Building / Village	Date of formation / incorporation (DD/MM/YYYY)			
1/24, 2ND FLOOR	KMT BHAWAN	03/01/2009			
Road / Street / Post Office	Area / Locality	Status (see instructions)		08/09	
STREET NO-2, LALITA PARK	LAXMI NAGAR	POLITCL PARTY			
Town / City / District	State	Pin code			
DELHI	DELHI				
Office Phone Number with STD code		Fax Number		Income Tax Ward / Circle	
E mail Address					
pkman@rediffmail.com					
Is there any change in address ?		<input type="checkbox"/> Yes		<input checked="" type="checkbox"/> No	
Name of the project / institutions run by you. Political Party					
Return filed (Tick) Please see instruction number - 5)					
		<input type="checkbox"/> Before due date - 139 (1)		<input checked="" type="checkbox"/> After due date - 139 (4)	
		<input type="checkbox"/> Revised Return - 139(5)			
DR in response to notice		<input type="checkbox"/> 139 (9)		<input type="checkbox"/> 142 (I)	
		<input type="checkbox"/> 148		<input type="checkbox"/> 153A	
		<input type="checkbox"/> 153C			
Return furnished under section ?		<input type="checkbox"/> 139 (4A)		<input checked="" type="checkbox"/> 139 (4B)	
		<input type="checkbox"/> 139 (4C)		<input type="checkbox"/> 139 (4D)	
If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)		NA		NA	
Residential Status ? (Tick)		<input checked="" type="checkbox"/> Resident		<input type="checkbox"/> Non-resident	

For Office Use Only	For Office Use Only
	Receipt No.
	Date
	Seal and Signature of receiving official

A	a	Whether one of the charitable purposes is advancement of any other object of general public utility ?	(Tick) <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If (a) above is YES, whether there is activity of a commercial nature referred to in section 2(15)	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	c	If (b) above is YES, whether the aggregate annual receipt from the commercial activity exceeds Rs. 25 Lakhs ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
B	Whether claiming exemption u/s 10 ?	NOT UNDER 10 UNDER 13A Political Party	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No

C	a	Whether claiming exemption u/s 10 (23C) sub-clause (iia) or (iiaa) ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	if yes, whether annual receipts exceeds Rs. 1 crore ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
D	a	Whether Registered u/s 12A/ 12AA ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If yes, then enter Registration No. Date of Registration (DD/MM/YYYY)	
E	A	Whether approval under section 35 has been received ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If yes, then enter Approval No. _____ Date of Approval ____ / ____ / ____ (DD/MM/YYYY)	NA
		Registration valid upto ? ____ / ____ / ____ (DD/MM/YYYY)	
F	a	Whether approval obtained u/s 80G?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If yes, then enter Approval No. _____ Date of Approval ____ / ____ / ____ (DD/MM/YYYY)	
G		Is there any change in the objects / activities during the year ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No

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H	a	Whether registered under Foreign Contribution (Regulation) Act, 1975 (FCRA) ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If yes, then enter Registration No. _____ date of Registration ____/____/____ (DD/MM/YYYY)	
	c	Then amount of contribution received from outside India.	
I	Whether liable to tax at maximum marginal rate under section 164		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
J	Is this your first return ?		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
Are you liable for audit? <input type="checkbox"/> (tick) Yes <input checked="" type="checkbox"/> No. If yes, furnish following information-			
Section under which you are liable for audit (specify section)			
a	Name of the auditor signing the tax audit report		
b	Membership No. of the auditor		
c	Name of the auditor (proprietorship/ firm)		
d	Permanent Account Number (PAN) of the proprietorship / firm		
e	Date of audit report		

Part B - II STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31 st MARCH 2012			
1	Income from other sources [as per item no. 5 of Schedule IS]	1	26860.00
2	Income from house property [as per item no. 3c of Schedule HP]	2	NIL
3	Income under the head Capital Gains	3	
	i Short term [under section 111A] [A6 Sch - CG]	3i	NIL
	ii Short term others [A7 Sch - CG]	3ii	NIL
	iii Long term [B3 Sch. CG]	3iii	NIL
	iv Total	3iv	0
4	Profit and gains of business or profession as per item no. D34 of Schedule BP	4	NIL
5	Gross income (1+2+3iv+4)	5	26860.00
6	Deductions	6	
	i Amount applied to charitable or religious purposes in India during the previous year	6i	NIL
	ii Amount deemed to have been applied to charitable or religious purposes in India during the previous year - clause (2) of Explanation to section 11 (1)	6ii	NIL
	iii Amount accumulated or set apart / finally set apart for application to charitable or religious purposes to the extent it does not exceed 15 percent. of income derived from property held in trust wholly or in part only for such purposes under section 11 (1) (e)	6iii	NIL
	iv Amount eligible for exemption under section 11 (1) (c)	6iv	NIL
	v Amount eligible for exemption under section 11 (1) (d)	6v	NIL
	vi Amount in addition to the amount referred to in (iii) above accumulated or set apart for specified purposes if all the conditions in section 11 (2) are fulfilled	6vi	NIL
	vii Income claimed exempt under section 10	6vii	NIL
	viii Income claimed / exempt under section 13A in case of a political party (also fill Schedule (A))	6viii	26860.00
	ix Total	6ix	NIL
7	Additions	7	
	i Income chargeable under section 11 (1B)	7i	NIL
	ii Income chargeable under section 11 (3)	7ii	NIL
	iii Income in respect of which exemption under section 11 is not available by virtue of provisions of section 13	7iii	NIL
	iv Income chargeable under section 12(2)	7iv	NIL
	v Total (7i+7ii+7iii+7iv)	7v	NIL
8	Income chargeable u/s 11(4) (as per item no. E36 of Schedule BP)	8	NIL
9	Gross Total Income (5-6ix+7v+8)	9	NIL
10	Deductions under chapter VIA, if any	10	NIL
11	Total income (9-10)	11	NIL
12	Net Agricultural income for rate purpose	12	NIL
13	Income included in 11 above chargeable at special rates	13	NIL
14	Income chargeable at normal rates	14	NIL
15	Anonymous donations to be taxed under section 115BBC @30%	15	NIL
16	Income chargeable at maximum marginal rates	16	NIL

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Part B - T1		Computation of Tax liability on total income	
1	1a	Tax payable on deemed total income under section 15JB (7 of Schedule MAT)	
	1b	Surcharge on (a) above	
	1c	Education Cess on (1a+1b) above	
	1d	Total tax Payable u/s 15JB (1a+1b+1c)	
2	Tax payable on total income in item II of Part B-T1		
	a	2a	Nil
	b	2b	Nil
	c	2c	Nil
	d	2d	Nil
	e	Tax payable on Total Income in item II of Part B-T1 (2a+2b+2c+2d)	
3	Surcharge on 2e		
4	Education cess, including secondary and higher education cess on (2e+3)		
5	Gross tax liability (2e+3+4)		
6	Gross tax payable (higher of 5 and 1d)		
7	Credit under section 15JAA of tax paid in earlier year (if 5 is more than 1d) (5 of Schedule MAT)		
8	Tax payable after credit under section 15JAA [(6-7)]		
9	Tax relief		
	a	9a	Nil
	b	9b	Nil
	c	Total (9a+9b)	
10	Net tax liability (8-9c)		
11	Interest payable		
	a	11a	Nil
	b	11b	Nil
	c	11c	Nil
	d	Total Interest Payable (11a+11b+11c)	
12	Aggregate liability (10+11d)		
13	Taxes Paid		

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	a	13a	Nil
	b	13b	Nil
	c	13c	Nil
	d	13d	Nil
	e	Total Taxes Paid (13a+13b+13c+13d)	
14	Amount payable (Enter if 12 is greater than 13e, else enter 0)		
15	Refund (if 13e is greater than 12), also give the bank account details in Schedule -BA		

Schedule BA		Please furnish the following information in respect of bank account	
1	Enter your bank account number (mandatory in all cases)	NO BANK ACCOUNT TILL DATE	
2	Do you want your refund by <input type="checkbox"/> Cheque or <input type="checkbox"/> deposited directly into your bank account? (tick as applicable)		
3	Give additional details of your bank account XXXXXXXX		
	MICR Code	Type of Account (tick as applicable)	<input type="checkbox"/> Savings <input type="checkbox"/> Current
Do you have -			
(i) any asset (including financial interest in any entity) located outside India or		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No	
(ii) signing authority in any account located outside India? <i>[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]</i>			

Number of document / statements attached

Sl.No.	Description	In figures	In words	Sl.No.	Description	In figures	In words
a	Audit report in Form No. 108	0	NIL	e	Income and expenditure account	1	One
b	Audit report in Form No. 108B	0	NIL	f	Balance Sheet	1	One
c	Applications for exercising options under section 11(I)	0	NIL	h	TDS certificates	0	NIL
d	Form 10BB / 100C	0	NIL	g	Others		

VERIFICATION

I, M U OUA S/o of SH G M MUSTAFA -, holding permanent account number AMBRD2592B solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules, statements, etc accompanying it is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment year 2012-2013. I further declare that I am making this return in my capacity as-NATIONAL PRESIDENT- and I am also competent to make this return and verify it.

Place DELHI

Date 21/03/2013


Sign here

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Schedule I Details of amounts / accumulated / set apart within the meaning of section 11 (2) NIL							
Year of accumulation	Amount accumulated	Whether invested in accordance with the provisions of section 11 (5) (tick as applicable)		Purpose of accumulation	Amount applied during the year	Balance amount available for application	Amount deemed to be income within meaning of sub-section (3) of section 11
(1)	(2)	(3)		(4)	(5)	(6)	(7)
NIL		<input type="checkbox"/>	Yes	<input checked="" type="checkbox"/>	No		
Total	0					0	0

Schedule J Statement showing the investment of all funds as on the last day of the previous year					
A Details of investment / deposits made under section 11 (5)					
Sl. No.	Mode of investment as per section 11(5)	Date of investment	Date of maturity	Amount of investment	Maturity amount
(1)	(2)	(3)	(4)	(5)	(6)
i	NIL	NIL	NIL	NIL	NIL
TOTAL					

B Investment held at any time during the previous year (s) in concern (s) in which persons referred to in section 13 (3) have a substantial interest.											
Sl. No.	Name and address of the concern	Whether the concern is a company (tick as applicable)		Number of shares held	Class of shares held	Nominal value of the investment	Income from the investment	Whether the amount in col (6) exceed 5 percent of the capital of the concern during the previous year (tick as applicable)			
(1)	(2)	(3)		(4)	(5)	(6)	(7)	(8)			
i		<input type="checkbox"/>	Yes	<input checked="" type="checkbox"/>	No			<input type="checkbox"/>	Yes	<input type="checkbox"/>	No
TOTAL				0	0	0	0				

C Other investments as on the last day of the previous year						
Sl. No.	Name and address of the concern	Whether the concern is a company (tick as applicable)		Class of shares held	Number of shares held	Nominal value of investment
(1)	(2)	(3)		(4)	(5)	(6)
i		<input type="checkbox"/>	Yes	<input checked="" type="checkbox"/>	No	
TOTAL						

D Voluntary contributions / donation received in kind but not converted into investments in the specified modes u/s 11 (5) within the time provided				
Sl. No.	Name and address of the donor	Value of contribution / donation	Amount out of (3) invested in modes prescribed under section 11(5)	Balance to be treated as income under section 11 (3)
(1)	(2)	(3)	(4)	(5)
i	NIL	NIL	NIL	NIL
TOTAL				

Schedule K Statement of particulars regarding the Author (s) / Founder(s) / Trustee (s) / Manager (s), etc., of the Trust or Institution		
A Name(s) of author(s) / founder(s) / and address(es), if alive		
Sl. No.	Name and address	PAN
	AS PER LIST ATTACHED	

B Name (s) of the person (s) who was / were trustee (s) / manager (s) during the previous year (s)		
Sl.No	Name and address	PAN
	AS PER LIST ATTACHED	

C Name (s) of the person (s) who has / have made substantial contribution to the trust / institution in terms of section 13 (3) (b)		
Sl. No.	Name and address	PAN
1	AS PER form 24A attached	
2		

D Name (s) of relative (s) of author (s), founder (s), trustee (s), manager (s), and substantial contributor (s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives		
Sl. No	Name and address	PAN
	NIL	

Schedule LA Political Party			
1	Whether books of account were maintained? (tick as applicable <input type="checkbox"/>)	<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No
2	Whether record of each voluntary contribution in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were maintained? (tick as applicable <input type="checkbox"/>)	<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No
3	Whether the accounts have been audited? (tick as applicable <input type="checkbox"/>)	<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No
	If yes, date of audit?	DD/MM/YYYY	20/08/2012
4	Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted? (tick as applicable <input type="checkbox"/>)	<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No

Schedule OS Income from other sources			
Do you have any income under the head income from other sources? (if "yes" please enter following details)		<input type="checkbox"/> Yes	<input checked="" type="checkbox"/> No
1	Income other than from owning race horse (s):-		
a	Voluntary contributions / donations for corpus	la	0.00
b	Voluntary contributions / donation for other than corpus	lb	26860.00
c	Dividends, Gross	lc	Nil
d	Interest, Gross	ld	Nil
e	Rental income from machinery, plants, buildings, etc., Gross	le	Nil
f	Other income (Gross)	lf	Nil
g	Total (la+lb+lc+ld+le+lf)	lg	26860.00
h	Deduction under section 57:-		
i	Expenses / Deductions	hi	0.00
ii	Depreciation	hii	Nil
iii	Total	hiii	Nil
i	Balance (lg-hiii)	li	26860.00
2	Winnings from lotteries, crossword puzzles, races, etc.	2	Nil
3	Income from other sources (other than from owning race horses) (li+2) (enter li as nil if loss)	3	Nil
4	Income from owning and maintaining race horses		
a	Receipts	4a	Nil
b	Deductions under section 57 in relation to (4)	4b	Nil
c	Balance (4a-4b)	4c	
5	Income chargeable under the head "Income from other sources" (3+4c) (enter 4c as nil if loss)	5	26860.00

Schedule HP Details of Income from House Property (Please refer to instructions)			
Do you have any income under the head house property?		<input type="checkbox"/> Yes	<input checked="" type="checkbox"/> No (if "yes" please enter following details)
1	Address of property 1	Town/ City	State
	NA	NA	NA
	Is the property co-owned?	<input type="checkbox"/> YES	<input type="checkbox"/> NO (if "YES" please enter following details)
	Your percentage of share in the property.		
S.No	Name of Co-owner (s)	PAN of Co-owner (s) (optional)	Percentage Share in Property (optional)
i			
	(Tick) <input type="checkbox"/> if let out	<input type="checkbox"/>	
	Name of Tenant	PAN of Tenant (optional)	
	NA	NA	
a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)	la	Nil
b	The amount of rent which cannot be realized	lb	Nil
c	Tax paid to local authorities	lc	Nil
d	Total (lb + lc)	ld	Nil
e	Balance (la - ld)	le	Nil
f	30% of le	lf	Nil
g	Interest payable on borrowed capital	lg	Nil
h	Total (lf + lg)	lh	Nil
i	Income from house property 1 (le - lh)	li	Nil
2	Address of property 2	Town/ City	State
	NA	NA	NA
	Is the property co-owned?	<input type="checkbox"/> YES	<input type="checkbox"/> NO (if "YES" please enter following details)
	Your percentage of share in the property.		
S.No	Name of Co-owner (s)	PAN of Co-owner (s) (optional)	Percentage Share in Property (optional)
i			
	(Tick) <input type="checkbox"/> if let out	<input type="checkbox"/>	
	Name of Tenant	PAN of Tenant (optional)	

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a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)	2a	
b	The amount of rent which cannot be realized	2b	Nil
c	Tax paid to local authorities	2c	Nil
d	Total (2b + 2c)	2d	Nil
e	Balance (2a - 2d)	2e	Nil
f	30% of 2e	2f	Nil
g	Interest payable on borrowed capital	2g	Nil
h	Total (2f + 2g)	2h	Nil
i	Income from house property 2 (2e - 2h)	2i	Nil
3	Income under the head "Income from house property"		
a	Rent of earlier years realized under section 25A/AA	3a	Nil
b	Arrears of rent received during the year under section 25B after deducting 30%	3b	Nil
c	Total (3a + 3b - 1 + 2i)	3c	Nil

Notes: Please include the income of the specified persons referred to in Schedule SP1 while computing the income under this head

Schedule CG Capital Gains

Do you have any income under capital gains? Yes No (if "yes" please enter following details)

A Short-term capital gain			
i	From assets		
a	Full value of consideration	1a	Nil
b	Deductions under section 48		
i	Cost of acquisition	Bi	Nil
ii	Cost of Improvement	bii	Nil
iii	Expenditure on transfer	biii	Nil
iv	Total (bi+bii+biii)	biv	Nil
c	Balance (3a-biv)	1c	Nil
d	Short-term capital gain (1c)	1d	Nil
2	Deemed short capital gain on depreciable assets	2	Nil
3	Total short term capital gain (1d+2)	3	Nil
4	Exemption u/s 11 (IA)	4	Nil
5	Balance (3-4)	5	Nil
6	Short-term capital gain under section 11A included in 5	6	Nil
7	Short-term capital gain other than referred to in section 11A (5-6)	7	Nil
B Long term capital gain			
1	Asset in the case of others where proviso under section 112 (1) not exercised		
a	Full value of consideration	1a	Nil
b	Deductions under section 48		
i	Cost of acquisition after indexation	bi	Nil
ii	Cost of improvement after indexation	bii	Nil
iii	Expenditure on transfer	biii	Nil
iv	Total (bi+bii+biii)	biv	Nil
c	Balance (1a-biv)	1c	Nil
d	Net balance (1c)	1d	Nil
e	Exemption u/s 11 (IA)	1e	Nil
f	Total Long-term where proviso under section 112 (1) is not exercised (1d-1e)	1f	Nil
2	Asset in the case of others where proviso under section 112 (1) exercised		
a	Full value of consideration	2a	Nil
b	Deductions under section 48		
i	Cost of acquisition without indexation	bi	Nil
ii	Cost of improvement without indexation	bii	Nil
iii	Expenditure on transfer	biii	Nil
iv	Total (bi+bii+biii)	biv	Nil
c	Balance (2a-biv)	2c	Nil
d	Net balance	2d	Nil
e	Exemption u/s 11 (IA)	2e	Nil
f	Total Long-term where proviso under section 112 (1) is exercised (2d-2e)	2f	Nil
3	Total Long-term capital gain (1f (enter nil if loss) + 2f (enter nil if loss))	3	0
C Income chargeable under the head "CAPITAL GAINS" (A5+B3) (enter B3 nil, if loss)		C	Nil

Schedule BP - General	
Do you have any income under the head business and profession? <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No (If "yes" please enter following details)	
1	Nature of Business or profession (refer to the instructions)
2	Number of branches <input type="text" value="0"/>
3	Method of accounting employed in the previous year (Tick) <input type="checkbox"/> mercantile <input type="checkbox"/> Cash
4	Is there any change in method of accounting (Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No
5	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A
6	Method of valuation of closing stock employed in the previous year
a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)
b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)
c	Is there any change in stock valuation method (Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No
d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A

Schedule BP - Computation of income from business or profession	
A From business or profession other than speculative business and specified business	
1	Profit before tax as per profit and loss account
2	Net profit or loss from speculative business included in 1 (enter -ve sign in case of loss)
3	Net profit or loss from Specified Business u/s 35AD included in 1 (enter -ve sign in case of loss)
4	Profit or loss included in 1, which is referred to in section 44AD/44AE
5	Income credited to Profit and Loss account (included in 1) which is exempt
a	Share of income from firm (s)
b	Share of income from AOP / BOI
c	Any
d	Total exempt income
6	Balance (1-2-3-4-5d)
7	Expenses debited to profit and loss account considered under other heads of income
8	Expenses debited to profit and loss account which relate to exempt income
9	Total (7+8)
10	Adjusted profit or loss (6+9)
11	Deemed income under section 33AB/33ABA/35A8B
12	Any other item or items of addition under section 28 to 44DA
13	Any other income not included in profit and loss account / any other expenses not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)
14	Total (10+11+12+13)
15	Deduction allowable under section 32 (i) (ii)
16	Any other amount allowable as deduction
17	Total (15+16)
18	Income (14-17)
19	Profit and gains of business or profession deemed to be under -
i	Section 44AD
ii	Section 44AE
iii	Total (19i to 19ii)
20	Profit or loss before deduction under section 10A/10AA/10B/10BA (18+19iii)
21	Deduction under section -
i	10A
ii	10AA
iii	10B
iv	10BA
v	Total (21i+21ii+21iii+21iv)
22	Net profit or loss from business or profession other than speculative business (20-21v)
23	Net Profit or loss from business or profession after applying rule 7A or 7B (same as above in 22 except in case of special business, after applying rule 7A or 7B)
B Computation of income from speculative business	
24	Net profit or loss from speculative business as per profit or loss account
25	Addition in accordance with section 28 to 44DA
26	Deduction in accordance with section 28 to 44DA
27	Profit or loss from speculative business (24+25-26)
C Computation of income from specified business	
28	Net profit or loss from specified business as per profit or loss account (enter nil if loss)
29	Additions in accordance with section 28 to 44DA
30	Deduction in accordance with section 28 to 44DA (other than deduction u/s 35AD)
31	Profit or loss from specified business (28+29-30)
32	Deductions in accordance with section 35AD
33	Profit or loss from specified business (31-32) (enter nil if loss)
D	Income chargeable under the head 'Profits and gains' (A23+B27+C33)
E Computation of income chargeable to tax under section 11(4)	
35	Income as shown in the accounts of business under taking (refer section 11(4))
36	Income chargeable to tax under section 11(4) (D34-E35)

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Schedule CYLA		Details of Income after set-off of current years losses					Current year's income remaining after
Sl. No.	Head / Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	5=1-2-3-4	
		1	Total Loss 2	Total Loss 3	Total Loss 4		
	Loss to be adjusted		Nil	Nil	Nil	Nil	
i	House property		Nil	Nil	Nil	Nil	
ii	Business (excluding speculation income)		Nil	Nil	Nil	Nil	
iii	Speculation Income		Nil	Nil	Nil	Nil	
iv	Specified business income		Nil	Nil	Nil	Nil	
v	Short-term capital gain		Nil	Nil	Nil	Nil	
vi	Long-term capital gain		Nil	Nil	Nil	Nil	
vii	Other sources (excluding profit from owning and maintaining race horses and winnings from lottery)		Nil	Nil	Nil	Nil	
viii	Profit from owning and maintaining race horses		Nil	Nil	Nil	Nil	
ix	Total loss set-off		Nil	Nil	Nil	Nil	
x	Loss remaining after set-off		0	0	0	0	

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Schedule MAT		Computation of Minimum Alternate Tax payable under section 115JB	
1	Whether the Profit and Loss Account is prepared in accordance with the provisions of Parts II and III of Schedule VI to the Companies Act, 1956 (If yes, write '1', if no write '2')	2	
2	Whether, for the Profit and Loss Account referred to in item 1 above, the same accounting policies, accounting standards and same method and rates for calculating depreciation have been followed as have been adopted for preparing accounts laid before the company at its annual general body meeting? (If yes, write '1', if no write '2')	2	
3	Profit after tax as shown in the Profit and Loss Account (enter item 46 of Part A-PEL)	3	Nil
4	Additions (if debited in profit and loss account)		
a	Income tax paid or payable or its provision including the amount of deferred tax and the provision therefor	4a	
b	Reserve (except reserve under section 33AC)	4b	
c	Provisions for unascertained liability	4c	
d	Provisions for losses of subsidiary companies	4d	
e	Dividend paid or proposed	4e	
f	Expenditure related to exempt income under sections 10, 10AA, 11 or 12 (exempt income excludes income exempt under section 10(38))	4f	
g	Depreciation attributable to revaluation of assets	4g	
h	Others (including residual unadjusted items and provision for diminution in the value of any asset)	4h	
i	Total additions (4a+4b+4c+4d+4e+4f+4g+4h)	4i	
5	Deductions		
a	Amount withdrawn from reserve or provisions if credited to Profit and Loss account	5a	
b	Income exempt under sections 10, 10AA, 11 or 12 (exempt income excludes income exempt under section 10(38))	5b	
c	Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset	5c	
d	Loss brought forward or unabsorbed depreciation whichever is less	5d	
e	Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	5e	
f	Others (including residual unadjusted items and the amount of deferred tax credited to PEL A/c)	5f	
g	Total deductions (5a+5b+5c+5d+5e+5f)	5g	
6	Book profit under section 115JB (3+4i-5g)	6	
7	Tax payable under section 115JB (18.5% of (6))	7	

Schedule MAT C		Computation of tax credit under section 115JAA			
1	Tax under section 115JB in assessment year 2012-13 (1d of Part-B-TT1)	1			
2	Tax under other provisions of the Act in assessment year 2012-13 (5 of Part-B-TT1)	2			
3	Amount of tax against which credit is available (enter (2 - 1) if 2 is greater than 1, otherwise enter 0)	3			
4	Utilisation of MAT credit Available (Sum of MAT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of MAT Credit Brought Forward)				
S. No.	Assessment Year (A)	MAT Credit Brought Forward (B)	MAT Credit Utilised during the Current Year (C)	MAT credit for the Current Year (D) (enter 1-2 if 1 is greater than 2 otherwise enter 0)	Balance MAT Credit Carried Forward (E= B-C-D)
i					
	Total				
5	Amount of tax credit under section 115JAA (enter 4 C(viii))	5			
6	Amount of MAT liability available for credit in subsequent assessment years (enter 4E(viii))	6			

Schedule SI - Income chargeable to income tax at special rates II (Please see instruction)											
Sl. No.	Section Code	<input type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii	Sl. No.	Section Code	<input type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii
1	1A	<input type="checkbox"/>	15			6	5880	<input type="checkbox"/>	15		
2	22	<input type="checkbox"/>	10			7		<input type="checkbox"/>			
3	21	<input type="checkbox"/>	20			8		<input type="checkbox"/>			
4	588	<input type="checkbox"/>	30			9		<input type="checkbox"/>			
5	588C	<input type="checkbox"/>	30			10		<input type="checkbox"/>			
Total (lit to 10ii)											Nil

Schedule IT - Details of Advance Tax and Self Assessment Tax Payment of Income-tax					
Sl. No.	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)	
1	NA	NA	NA		Nil

NOTE: Enter the totals of Advance tax and Self Assessment tax in Sl. No. 10a & 10b of Part B-111

Schedule TDS - Details of Tax Deducted at Source on income [As per Form 16A issued by Deductor (s)]						
Sl. No.	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Financial year in which TDS is deducted	Total tax deducted	Amount out of (B) claimed this year
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	NA	NA	NA	NA	Nil	NA

NOTE: Please enter total of column 7 of Schedule - TDS in 13(b) of Part B-111

Schedule TCS - Details of Tax Collected at Source [As per Form 27D issued by the Collector (s)]				
Sl. No.	Tax Deduction and Tax Collection Account Number of the Collector	Name of the Collector	Total tax Collected	Amount out of (4) claimed during the year
(1)	(2)	(3)	(4)	(5)
1	NA	NA	Nil	Nil

NOTE: Please enter the Total of Column (5) in Sl. No. 15c of Part B-111

Schedule FA - Details of Foreign Assets					
A - Details of Foreign Bank Accounts					
Sl. No.	Country Name	Country Code	Name and Address of the Bank	Name mentioned in the account	Peak Balance During the Year (in rupees)
(1)	(2)	(3)	(4)	(5)	(6)
1	NA	NA	NA	NA	Nil

B - Details of Financial Interest in any Entity					
Sl. No.	Country Name	Country Code	Nature of entity	Name and Address of the Entity	Total Investment (at cost) (in rupees)
(1)	(2)	(3)	(4)	(5)	(6)
1	NA	NA	NA	NA	Nil

C - Details of Immovable Property					
Sl. No.	Country Name	Country Code	Address of the Property	Total Investment (at cost) (in rupees)	
(1)	(2)	(3)	(4)	(5)	(6)
1	NA	NA	NA		Nil

D - Details of any other Asset					
Sl. No.	Country Name	Country Code	Nature of Asset	Total Investment (at cost) (in rupees)	
(1)	(2)	(3)	(4)	(5)	(6)
1	NA	NA	NA		Nil

E - Details of account(s) in which you have signing authority and which has not been included in A to D above.				
Sl. No.	Name of the Institution in which the account is held	Address of the Institution	Name mentioned in the account	Peak Balance/Investment during the year (in rupees)
(1)	(2)	(3)	(4)	(5)
1	NA	NA	NA	Nil

Note: Please refer to the instructions for filling up this schedule.

To,
THE NATIONAL EXECUTIVE
AIHRA NATIONAL PARTY
1/24 KMT BHAWAN 2ND FLOOR STREET NO-2,
LALAITA PARK, LAXMI NAGAR, DELHI-110092

We have audited the attached Balance Sheet of **AIHRA NATIONAL PARTY** 1/24 KMT BHAWAN 2ND FLOOR STREET NO-2, LALAITA PARK, LAXMI NAGAR, DELHI-110092 (PAN AABAA3466A) as at **31st March 2011** and the Income and Expenditure Account of the party, for the year ended on that date and its Branches. These financial statements are the responsibility of the management of the **AIHARA NATIONAL PARTY**. Our responsibility is to express an opinion on these financial statements based on our audit.

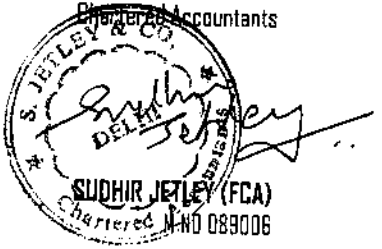
We conduct our audit in accordance with auditing standards generally accepted in India. Those standards required that we plan and perform the audit to obtain reasonable assurance examining on a test basis, evidence supporting the amounts and disclosures in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall financial statement presentation. We believe that our audit provides a reasonable basis for our opinion.

Subject to the notes on account forming part of the Balance Sheet and Income & Expenditure Account we report as under:-

- i) We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit.
- ii) In our opinion, proper books of account have been kept by the above named Organization so far as appears from our examination of those books.
- iii) The Balance Sheet and the Income and Expenditure Account dealt with by this report are in agreement with the books of account
- iv) In our opinion and to the best of our information and according to explanations given to us, the said accounts give a true and fair view:-
 - a) In the case of the Balance Sheet, the State of affairs of the above named Political party as on 31st March 2011.
 - b) In case of Income and Expenditure Account, the excess of Income over Expenditure of the above named Political party for the year ending as on 31st March 2011.

New Delhi,
Date 20-09-2011

For S. Jetley & Co
Chartered Accountants



SUDHIR JETLEY (FCA)
Chartered No. 089006

AIHARA NATIONAL PARTY

1/24 KMT B-HAWAN, 2ND FLOOR, STREET NO. 2 LALITA PARK, LAXMI NAGAR, DELHI - 110092

Income & Expenditure Account

for the period ended on 31st March 2011

<u>EXPENDITURES</u>	<u>AMOUNT ₹</u>	<u>INCOME</u>	<u>AMOUNT ₹</u>
Conveyance	3,645.00	Membership Fee, Donations & Voluntry Constributions	26,430.00
Expenses on Meetings	5,468.00		
Legal & Professional Fee	5,000.00		
General & Miscellaneous Exp	2,680.00		
Entertainment	4,865.00		
Printing & Stationery	3,654.00		
Depreciation	567.00		
Excess of Incomes Over Expenditure	551.00		
Trf. To General reserve			
	<u>26,430.00</u>		<u>26,430.00</u>

for AIHARA NATIONAL PARTY

Auditors Report

AS per our separate report of even date.

for **S. JETLEY & Co**



Place :

Date :

M U Dua
M U Dua
N. President

Dr. Mrs. Neelofar
Dr. Mrs. Neelofar
N. G. Secretary

Murtaja T. Kauchwala
Murtaja T. Kauchwala
N. Treasurer

For AIHARA NATIONAL PARTY
(AIHRA-NP)

N. G. Secretary
N. G. Secretary / Secy. Gen. / Treasurer

(22)

AIHARA NATIONAL PARTY

1/24 KMT BHAWAN 2ND FLOOR, STREET NO. 2 LALITA PARK, LAXMI NAGAR, DELHI - 110092.

Receipts & Payment Account for the year ended on 31st March 2011

<u>RECEIPTS</u>	<u>AMOUNT ₹</u>	<u>PAYMENTS</u>	<u>AMOUNT ₹</u>
Opening Balance		Conveyance	3,645.00
Cash	<u>932.00</u>	Expenses on Meetings	5,468.00
Membership Fee, Donations & Voluntary Contributions	26,430.00	Legal & Professional Fee	5,000.00
		Entertainment	4,865.00
		General & Miscellaneous Exp	2,680.00
		Printing & Stationery	3,654.00
		<u>Closing Balance</u>	2,050.00
		Cash in hand	<u>2050.00</u>
			<u><u>27,362.00</u></u>

for AIHARA NATIONAL PARTY

Auditors Report

AS per our separate report of even date.

for S. JETLEY & Co
Chartered Accountants



Place :
Date :

N. U. Dua
N. U. Dua
N. President

Dr. Mrs. Nazlofar
Dr. Mrs. Nazlofar
N. G. Secretary

Murtaja T. Kanchwala
Murtaja T. Kanchwala
N. Treasurer

For AIHARA NATIONAL PARTY
(AIHRA-NP)

N. G. Secretary
N. G. Secretary
Treasurer

(222)

AIHARA NATIONAL PARTY

1/24 KMT BHAWAN 2ND FLOOR, STREET NO. 2 LALITA PARK, LAXMI NAGAR, DELHI - 110092

Balance Sheet

as on 31st March 2011

<u>LIABILITIES</u>	<u>AMOUNT ₹</u>	<u>ASSETS</u>	<u>AMOUNT ₹</u>
<u>General Reserve</u>		<u>Fixed Assets</u>	
Opening Balance as per last balance Sheet	6,602.00	<u>Furniture & Fixtures</u>	
Trf. From Income & Expenditure A/c	<u>551.00</u>	Balance as per last balance Sheet	5,670.00
		Less : Depreciation	<u>567.00</u>
			5,103.00
		<u>Cash In hand & Bank Balance</u>	
		Cash In hand	2,050.00
			<u><u>7,153.00</u></u>

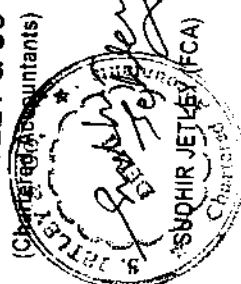
for AIHARA NATIONAL PARTY

Auditors Report

AS per our separate report of even date.

for S. JETLEY & Co

(Chartered Accountants)



N. U. Dua
N. U. Dua
N. President

Dr. Aftab Neebifar
Dr. Aftab Neebifar
N. G. Secretary

Murtaja T. Kanchwala
Murtaja T. Kanchwala
N. Treasurer

For AIHARA NATIONAL PARTY
(AIHRA-NP)

President / Secy. Gen. / Treasurer
President / Secy. Gen. / Treasurer

Place :

Date :

Government of India



सत्यमेव जयते

**INCOME-TAX DEPARTMENT
ACKNOWLEDGEMENT**

Received with thanks from **AHIRA NATIONAL PARTY** a return of income and/or return of fringe benefits in Form No. ITR 7 for assessment year 2012-2013, having the following particulars.

Name AHIRA NATIONAL PARTY	PAN AABAD3466A
Flat/Door/Block No 1/24 2ND FLOOR	Name of Premises/Building/Village KMT BHAWAN
Road/Street/Post Office STREET NO-2, LALITA PARK	Area/Locality LAXMI NAGAR
Town/City/District DELHI	State DELHI
Designation of Assessing Officer (Ward/Circle) 08/08	DELHI
Status Code	Original

1	Gross total income			
2	Deductions under Chapter-VI-A			
3	Total Income	1		
3a	Current Year Loss (if any)	2		NIL
4	Net tax payable	3		NIL
5	Interest payable	3a		NIL
6	Total tax and interest payable	4		NIL
7	Taxes Paid	5		NIL
	a Advance Tax	6		NIL
	b TDS	7a		NIL
	c TCS	7b		NIL
	d Self Assessment Tax	7c		NIL
	e Total Taxes Paid (7a+7b+7c+7d)	7d		NIL
8	Tax Payable (6-7e)	7e		NIL
9	Refund (7e-6)	8		NIL
		9		NIL

Receipt No
Date

Seal and signature of receiving official



भारतीय डाक
India Post

POST OFFICE
LAXMI NAGAR
DELHI

ITR-7	INDIAN INCOME TAX RETURN For persons including companies required to furnish return under section 139(4A) or section 139(4B) or section 139(4C) or section 139(4D) <i>(Please See Rule 12 of the Income tax Rules, 1962)</i> (Also see attached instruction)	Assessment Year
		2011-12

Part A-GEN GENERAL

1. PERMANENT ACCOUNT NUMBER (PAN)	AABAA3466A		
2. NAME (As mentioned in deed of creation/ establishing/ incorporation/formation)	AHIRA NATIONAL PARTY		
3. ADDRESS <small>(Flat No./Door/House No. Premises, Road, Locality)</small>	1/24 KMT BUILDING, 2 ND FLOOR, STREET NO-2, LALITA PARK, LAXMI NAGAR, DELHI		
Pin	110092	Telephone	9868124071
		Fax, if any	
4. Date of formation (DD-MM-YYYY)	03/01/2009	5. Status <i>(Please see instruction)</i>	08/09
6. e-mail ID:	pkmah@rediffmil.com		
7. Is there any change in Address?	Yes <input type="checkbox"/>	No.	<input checked="" type="checkbox"/>
8. Number and Date of registration under section 12A/12AA	56/68/2009/PPS-1	And	24/08/2009
9. If claiming exemption under section 10:			
(i) Mention the clause (s) and sub-clause(s)	u/s 13A		
(ii) Date of Notification/approval, if any			
(iii) Period of Validity	From	To	
10. Whether liable to tax at maximum marginal rate under section 164	Yes <input type="checkbox"/>	No.	<input checked="" type="checkbox"/>
11. Ward/Circle/Range	WARD ()		
12. Assessment Year	2011-2012	13. Residential Status <i>(Please see instruction)</i>	01
14. If there is change in jurisdiction, state old Ward/Circle/Range			
15. Section under which this return is being filed <small><i>(Please see instruction)</i></small>	Return of income	139(4B)	
16. Whether Original	<input checked="" type="checkbox"/>	or Revised Return	<input type="checkbox"/>
If revised. Receipt No. and date of filing original return		and	
17. Is this your first return?	Yes <input type="checkbox"/>	NO	<input checked="" type="checkbox"/>

For Office Use only	For Office Use only
	Receipt No
	Date
	Seal and Signature of receiving official

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PART-B

(a) Computation of total income

18.	Income from house property [Sch.-(F-IA)]	000	NIL
19.	(i) Profits and gains of business or profession [Sch.-(F-IB)]	000	NIL
	(ii) Profits and gains from transactions chargeable to securities transaction tax included in (i) above [Sch.-(9-26 (ii))]	000	NIL
20.	Capital gains		
	(a) Short-term (under section 111A) [Sch.-F-1C(i)]	000	NIL
	(b) Short-term (others) [Sch.-F-1C(ii)]	000	NIL
	(c) Long-term [Sch.-F-1C(iii)]	000	NIL
21.	Income from other sources [Sch.- F-1D]	000	551.00
22.	Deemed income under section 11 [F-4(iv)]	000	NIL
23.	Total [(18)+(19)+(20)+(21)+(22)]	000	551.00
24.	Less: Exempt income [Sch.-F3 (ix)]	000	551.00
25.	Income chargeable under section 11(4) [Sch.-B(34)]	000	NIL
26.	Total income [(23) - (24)+(25)]	000	NIL
In Words:	NIL		

(b) Statement of taxes on total income

27.	Net agricultural income [Sch.F-9]	000	NIL
28.	Tax on total income [Sch.G-6]	000	NIL
29.	Surcharge, if applicable [Sch. G-7]	000	NIL
30.	Education, including secondary and higher education cess [Sch. G-9]	000	NIL
31.	Tax + Surcharge + Education Cess [Sch. G-10]	000	NIL
32.	Tax deducted/ Collected at source [Sch. G-14B]	000	NIL
33.	Advance tax paid [Sch. G-14A]	000	NIL
34.	Self-assessment tax paid [Sch. G-14C]	000	NIL
35.	Balance tax payable [(31)-(32)-(33)-(34)]	000	NIL
36.	Interest payable under section 234A/234B/234C [Sch. G-11]	000	NIL
37.	Tax and interest payable [Sch. G-16]	000	NIL
38.	Refund due, if any [Sch. G-17]	000	NIL

Number of documents / statements attached

Description		In figures	In words	Description		In figures	In Words
a.	TDS Certificates	0	NIL	f.	Applications for exercising options under section 11(1)	0	NIL
b.	Audit report in Form No. 10 B	0	NIL	g.	Form 100B/100C	0	NIL
c.	Audit report in Form No. 10 BB	0	NIL	h.	Income/expenditure account and balance sheet	3	Three
d.	Audit report under section 44AB	0	NIL	i.	Others (Audit Report)	1	One
e.	Form No. 10 for exercising options under section 11(2)	0	NIL		Others List of Executive Body and List of Donors		

VERIFICATION

I, M U DUA (full name in black letter) S/o G M MUSSTAF A holding Permanent Account Number AMBPD2592B Solemnly declare that to the best of my knowledge and belief, the information given in this return and the schedules, statements, etc., accompanying it is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment year 2011-2012. I further declare that I am making this return in my capacity as NATIONAL PRESIDENT and I am also competent to make this return and verify it.

Date: 15/02/2013

Place: DELHI

M U DUA
Name and Signature

NATIONAL PRESIDENT
3

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SCHEDULE A. INCOME FROM HOUSE PROPERTY

In case of more than one house property, compute the income from each property on a separate sheet (to be attached to the return) and mention the aggregate figure against item no. 16.

1.	Number of sheet(s)	000	(in case of more than one property)	Sheet No.	000
2.	Address of the Property (Flat No./Door/House No., Premises, Road, Locality/Village, Town/ District, State/ Union territory in that order)				
3.	State whether the above-mentioned property is				
	<input checked="" type="checkbox"/> Self-occupied	<input type="checkbox"/> Or Let Out	<input type="checkbox"/> Or Unoccupied	(Please tick as applicable)	
4.	Built-up area (in square meters)	000	NIL	Area of land appurtenant (in square meters)	000 NIL
5.	Annual lettable value	000			NIL
6.	Annual lettable value/Actual rent received or receivable (whichever is higher)	000			NIL
	Less: Deduction claimed under section 23	000			NIL
	a. Taxes actually paid to local authority				NIL
	b. Unrealised rent				NIL
	c.				NIL
7.	Total of 6 above				NIL
8.	Balance ((5-7))	000			NIL
9.	Less: Deduction claimed under section 24	000			NIL
	(a.) 30 % of annual value				NIL
	(b.) Interest on capital borrowed	000			NIL
10.	Total of 9 above	000			NIL
11.	Balance ((8-10))	000			NIL
12.	Unrealised rent received in the year under section 25A and/or 25AA	000			NIL
13.	(a) Amount of arrears of rent received in the year under section 25B	000			NIL
	(b) Less: Deduction Admissible under section 25B (30% of arrear rent received)	000			NIL
14.	Income chargeable under section 25B ((13(a)-13(b)))	000			NIL
15.	Balance ((11+14))	000			NIL
16.	Total of 15 (in case of more than one property, give total of all sheets)	000			NIL
17.	Income chargeable under the head "income from house property" (16)	000			NIL

SCHEDULE B: PROFITS AND GAINS OF BUSINESS OR PROFESSION

(I) GENERAL

1.	Nature of business or profession: Manufacturing	000	Trading	000
	Manufacturing-cum-trading	000	Services	000
			Profession	000
			Others	000
2.	No. of branches	0	Attach list with full address (see)	
3.	Method of accounting	000		
4.	Is there any change in method of accounting?	000	Mercantile	<input checked="" type="checkbox"/>
5.	If yes, state the change		Yes	<input type="checkbox"/>
			Cash	<input type="checkbox"/>
			No	<input checked="" type="checkbox"/>
6.	Method of valuation of stock			
	Raw Material:			
7.	Is there any change in stock valuation method?		Yes	<input type="checkbox"/>
8.	If yes, state, the change		No	<input checked="" type="checkbox"/>
9.	Are you liable to maintain accounts as per sec. 44AA?		Yes	<input type="checkbox"/>
10.	Are you liable to tax audit u/s 44AB(a)/(b)?		No	<input checked="" type="checkbox"/>
11.	Are you liable to tax audit u/s 44AB(c) read with section 44AD/44AE/44AF?		Yes	<input type="checkbox"/>
			No	<input checked="" type="checkbox"/>
12.	If answer to item 10 or 11 is yes, have you got the accounts Audited before the specified date?		Yes	<input type="checkbox"/>
			No	<input checked="" type="checkbox"/>
13.	If yes, whether audit report is furnished?		Yes	<input type="checkbox"/>
			No	<input checked="" type="checkbox"/>

If yes, give receipt No. and date of filing the same (also attach a copy)

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12.	Total of 11 (in case of more than one short/long term Asset, give total of all sheets)	000	NIL	000	NIL
13.	Deemed short term capital gain on depreciable assets (sec. 50)			000	NIL
14.	Income chargeable under the head "Capital gains"				
	A. Short Term [(12)+(13)]	000	NIL	B. Long-Term (12)	000 NIL
	C. Short-term under section 11A included in 14A	000	NIL	D. Short-Term (Others)(14A-14C)	000 NIL

SCHEDULE D: INCOME FROM OTHER SOURCES

1.	Income other than from owning race horse(s)		
	(a) Dividends	000	NIL
	(b) Interest	000	NIL
	(c) Rental income from machinery, plants, buildings, etc	000	NIL
	(d) Voluntary contributions/ donations including donation for the corpus	000	26430.00
	(e) Others	000	NIL
2.	Total of 1 above	000	26430.00
3.	Deductions under section 57:		
	(a) Depreciation		NIL
	(b)		NIL
	(c) Expenses		26430.00
4.	Total of 3 above	000	NIL
5.	Balance [(2)-(4)]	000	551.00
6.	(a) Income from owning and maintaining race horses	000	NIL
	(b) Expenses / Deduction under section 57	000	NIL
7.	Balance income from owning and maintaining race horse(s) 6(a) - 6(b)	000	NIL
8.	Winning from lotteries, crossword puzzles, races, etc.(see section 115BB)	000	NIL
9.	Income chargeable under the head "Income from other sources" [(5)+(7)+(8)]	000	NIL
	[Negative figure, if any, in item 7 shall not be considered here]		

SCHEDULE E: STATEMENT OF SET-OFF OF CURRENT YEAR'S LOSSES UNDER SECTION 71

Fill in this schedule only if there is loss from any of the following sources for set-off against income from any other source; else, write N/A

1.	Amount of loss arising from house property [See item A-17]	0000	NIL
2.	Amount of loss from Business (excluding speculation loss) [See item B-26]	0000	NIL
3.	Amount of loss from other sources (excluding loss from race horses) [see item D-5]	0000	NIL

S. No.	Head/source of income	Income of previous year	House property loss of the previous year set off *	Business loss (other than speculation loss) of the previous year set off *	Other sources loss (other than loss from owning race horses) of the previous year set off *	Current year's income remaining after set-off
	Loss to be adjusted	(i)	(ii)	(iii)	(iv)	(v)
1.	House Property	NIL	NIL	NIL	NIL	NIL
2.	Business (including speculation profit)	NIL	NIL	NIL	NIL	NIL
3.	Short-term capital gain	NIL	NIL	NIL	NIL	NIL
4.	Long-term capital gain	NIL	NIL	NIL	NIL	NIL
5.	Other sources (including profit from owning race horses but excluding winnings from lottery)	NIL	NIL	NIL	NIL	NIL
					0000	NIL

* Under columns (ii), (iii) and (iv) write the appropriate amount of loss against the head/ source of income with which it is set-off

SCHEDULE G: Statement of taxes on total income

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1.	Tax on total Income				
	(a) At special rates	000			NIL
	(b) At normal rates	000			NIL
	(c) At maximum marginal rate	000			NIL
	(d) Under section 15B9C	000			NIL
2.	Tax on total income [(a)+(b)+ (c)+(d)]	000			NIL
3.	Tax payable under section 15JB(Sch.J-B)	000			NIL
4.	Higher of 2 and 3	000			NIL
5.	Credit under section 15JAA of Tax paid in earlier years [Sch.JA-4]	000			NIL
6.	Tax payable after Credit under section 15JAA [(4)-(5)]	000			NIL
7.	Surcharge [on (6) above]	000			NIL
8.	Tax + Surcharge ((6)+(7))	000			NIL
9.	Education, including secondary and higher education cess [on (8) above]	000			NIL
10.	Tax + Surcharge + Education cess [(8)+(9)]	000			NIL
11.	Add: Interest for:				
	(a) Late filing of return under section 234A	000			NIL
	(b) Default in payment of advance tax under section 234B	000			NIL
	(c) Deferment of advance tax under section 234C	000			NIL
12.	Total of items 11 above	000			NIL
13.	Total tax and interest payable [(10) + (12)]	000			NIL

14. Prepaid Taxes		A. Advance Tax				
Name of the Bank Branch		BSR Code of Bank Branch (7 - Digits)		Date of deposit 00/MM/YYYY	Serial no. of challan	Amount (Rs.)
Date of installment	Up to 15/9 000	16/9 to 15/12 000	16/12 to 15/03 000	16/3 to 31/03 000	Total 000	
Amount	NIL	NIL	NIL	NIL		NIL

B. Tax Deducted/Collected at source: [Attach certificate(s)]:	
Total of [(1) to (3)]	
000	NIL

C. Tax on Self-Assessment						
Name of the Branch		BSR Code of Bank Branch (7 Digit)		Date of deposit (DDMMYY)	Serial no. of challan	Amount (Rs.)
Total self-assessment tax paid					000	NIL
(D) Other prepaid taxes, if any (Please specify and attach proof)					000	NIL
15.	Total [(14(A)+(14(B)+(14(C) + 14(D))				000	NIL
16.	Tax and interest payable [(13)-(15)]				000	NIL
17.	Refund due, if any [(15)-(13)]				000	NIL

SCHEDULE H. GENERAL INFORMATION

1. In case of change in address, please furnish new address (tick):		No Change	
A. Residence		Or	B. Office
Flat/Door/Block No.			
Name of Premises/Building/Village			
Road/Street/Lane/Post Office			
Area/Locality/Taluka/Sub-division			
Town/City/District			
State/Union Territory			
PIN			

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SCHEDULE F: STATEMENT OF TOTAL INCOME

1.	A. Income from house property [Sch.A-17 or E.1.(v)]	000	NIL
	B. As per books of account -Profit and gains of business and profession [Sch. B-33 or E.2(v)]	000	NIL
	C. Capital gains		
	(i) Short-term under section 11A [Sch.C.14C]	000	NIL
	(ii) Short-term (others)[Sch.C.14D]	000	NIL
	(iii) Long-term [Sch.C.14B]	000	NIL
	D. Income from other sources [Sch. D.9 or E.5.(v)]	000	26430.00
2.	Total [(A to D)], i.e. Gross Income	000	26430.00
3.	Deduct:		
	(i) Amount applied to charitable or religious purposes in India during the previous year	000	NIL
	(ii) Amount deemed to have been applied to charitable or religious purposes in India during the previous year-clause (2) of the Explanation of section 11(1)	000	NIL
	(iii) Amount accumulated or set apart/finally set apart for application to charitable or religious purposes to the extent it does not exceed 15 per cent of income derived from property held in trust wholly or in part only for such purposes under 11(1)(a)	000	NIL
	(iv) Amount eligible for exemption under section 11(1)(c)	000	NIL
	(v) Amount eligible for exemption under section 11(1)(d)	000	NIL
	(vi) Amount in addition to the amount referred to in (iii) above accumulated or set apart for specified purposes if all the conditions in sec. 11(2) are fulfilled.	000	NIL
	(vii) Income claimed exempt under section 10(...). Specify clause/sub-clause)	000	NIL
	(viii) Income claimed/exempted under section 13A in case of a political party (also fill schedule LA)	000	NIL
	(ix) Total of [(i) to (viii)]	000	26430.00
4.	Add:	000	26430.00
	(i) Income chargeable under section 11(1B)	000	NIL
	(ii) Income chargeable under section 11(3)	000	NIL
	(iii) Income in respect of which exemption under section 11 is not available by reason of provisions of section 13	000	NIL
	(iv) Income chargeable under section 12 (2)	000	NIL
	(v) Total [(i)+(ii)+(iii)+(iv)]	000	NIL
5.	Add: Income from profit and gains of business or profession chargeable to tax Under Section 11(4) (Sch. B-34)	000	NIL
6.	Gross Total Income [(2)-(3)+(4)+(5)]	000	NIL
7.	Deduction under Chapter VIA	000	NIL
8.	Total Income [(6)-(7)]	000	NIL
9.	Net Agricultural Income for rate purpose	000	NIL

10. Income included in item 8 above chargeable at special rates/maximum marginal rates

Nature of Income	Section under which chargeable	Amount of Income	Rate of Tax	Amount of Tax
Capital Gain	112	NIL	10%	NIL
Capital Gain	112	NIL	20%	NIL
Capital Gain	111A	NIL	15%	NIL
Anonymous Donation	11588C	NIL	30%	NIL
Casual Income	11588	NIL	30%	NIL
Sec13	164(2)/(3)	NIL	30%	NIL

11.	Total income chargeable at Normal Rates	000	NIL
12.	Total income chargeable at Special Rates	000	NIL
13.	Anonymous donations to be taxed under section 11588C @ 30%	000	0
14.	Total income chargeable at Maximum Marginal Rates	000	NIL